

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C', NEW DELHI**

**BEFORE SHRI H.S.SIDHU, JUDICIAL MEMBER
AND SHRI J. SUDHAKAR REDDY, ACCOUNTANT MEMBER**

**ITA No. 1404/Del/2009
ITA No. 1406/Del/2009
AY: 2002-03 and 2004-05**

DCIT, Circle 11(1)
New Delhi

vs. I.G.Builders & Promoters Pvt.Ltd.
C 581, Defence Colony
New Delhi

(Appellant)

(Respondent)

Appellant by : Sh. A.K.Saroha, CIT, D.R.

Respondent by : Sh. Vinod Aggarwal, C.A.

ORDER

PER J. SUDHAKAR REDDY, ACCOUNTANT MEMBER

These are appeals filed by the Revenue. Admittedly the tax effect in both these appeals by the Revenue is less than Rs.10 lakhs.

1.1. In terms of CBDT Circular No.21/2015 dated 10th December,2015, F.No. 279/Misc./142/2007-ITJ(Pt.) read with S.268 A of the Income Tax Act 1961, these appeals by the Revenue should have been withdrawn or should not be pressed by the Revenue.

2. In view of the above these appeals by the Revenue are dismissed in limini.

3. In the result Revenue's appeals are dismissed in limini.

Order pronounced in the Open Court on 17th March, 2016.

Sd/-
(H.S. SIDHU)
JUDICIAL MEMBER

Sd/-
(J. SUDHAKAR REDDY)
ACCOUNTANT MEMBER

Dated: the 17th March, 2016

- *Manga*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

- TRUE COPY -

By Order,

ASSISTANT REGISTRAR